

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O.A. No. 281

1990

T.A. No.

DATE OF DECISION 4.2.1991

Smt. Ramani T. K.

Applicant (s)

Mr. K. Ramakumar

Advocate for the Applicant (s)

Versus

UOI rep. by Secretary, Deptt. of Posts, New Delhi & others Respondent (s)

Mr. TPM Ibrahim Khan

Advocate for the Respondent (s) 1-4

Mr. M R Rajendran Nair

Advocate for R-5

CORAM:

The Hon'ble Mr. N. V. KRISHNAN, ADMINISTRATIVE MEMBER

The Hon'ble Mr. A. V. HARIDASAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement? ✓
4. To be circulated to all Benches of the Tribunal? ✓

JUDGEMENT

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

The applicant has impugned the Annexure-D order dated 21.3.1990 by which her provisional appointment as Extra Departmental Branch Post Master, Mulayankavu has been terminated. She has sought various reliefs wherein one relief sought is to declare that the appointment of the fifth respondent to that post is illegal.

an

2. The case was heard on/earlier occasions when the applicant submitted that she had filed representation dated 25.11.90 to the Supdt. of Post Offices, Ottapalam Division seeking appointment to the post of Extra Departmental Branch Post Master, Cherukara Branch Post Office. The learned counsel for the applicant then submitted that in case her application is considered favourably and the applicant was appointed on a provisional

u the other

basis to that post, she will not press for reliefs claimed in this application.

3. When the case came for final hearing today, the ^{1 to 4} counsel for the respondents/submitted that there is no such vacancy as claimed by the applicant. However, the learned counsel for the applicant states that he has information that there is a vacancy at Kurumattoor ^{Postal} BPO in the Pattambi ^{has} Sub Division and he/prayed that the Department may now consider her provisional appointment to that post.on the same basis.

4. The learned counsel for the respondents/submitted that he has no instruction as to whether this particular vacancy exists. He was of the view that the application could perhaps, be disposed of finally by suitable directions to the Department to consider the case of the applicant ^a for appointment on/provisional basis.

5. In view of the submission, we dispose of this application with the direction to the third respondent to consider the appointment of the applicant, purely on a provisional basis, to the vacancy of BPM at Kurumattoor Branch Post Office under the Pattambi ^{Postal} Sub Division or if this vacancy has not arisen, to the next vacancy that may arise in the Ottappalam Division, purely on a provisional basis. In view of this direction, the other reliefs prayed for by the applicant are not considered.



(A. V. Haridasan)
Judicial Member



(N. V. Krishnan)
Administrative Member

kmn